

**DIVISION BENCH**

**ITEM NO.112**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA No.666/2023, IA No.167/2024 IN CP (IB) No. 55/ALD/2017**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 23<sup>rd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S LML LTD.</b>
<b>UNDER SECTION</b>	<b>10 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Devika Kapoor, Adv. : *For the Applicant in IA No.167/2024*  
Ms. Babit Jain, Adv. : *For the Applicant in IA No.666/2023*  
Sh. Vibhu Rai, Adv. : *For the Respondent in IA No.666/2023*  
Sh. Shubham Agarwal, Adv. : *For the Respondent No.2/Liquidator*

**ORDER**

**IA No.666/2023**

- 1.** Ld. Counsel representing the non-Applicant Respondent seeks a short accommodation for filing reply in the present matter.
- 2.** We see that the present application has been filed for seeking relief against the non-Applicant Respondent in demanding the amount vide communication dated 22<sup>nd</sup> February, 2023 which is attached at Page No.26 of the application.
- 3.** Ld. Counsel representing the Applicant states that the Applicant is an Auction Purchaser and there is no electricity connection provided by the Respondents in view of the impugned communication as referred to above. Along with the present application, order dated 31<sup>st</sup> May, 2023 has also been attached passed by this Adjudicating Authority passed in IA No.99 of 2023 under similar circumstances where the same Respondent had not been

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providing the electricity connection in view of some alleged demand to a deferent Auction Purchaser with respect to a separate parcel of land/ property.

4. In view of the aforesaid background, let the reply, if any, be filed by the Respondent/ Kanpur Electricity Supply Company Ltd. within a period of one week positively. This would be the last opportunity granted to the Respondent to file the reply, failing which, the matter would be heard in the absence of the reply. The matter is adjourned for final hearing on 13<sup>th</sup> August, 2024, to come up higher on the Board.

**IA No.167/2024**

1. This IA is also adjourned for the same date i.e. on 13<sup>th</sup> August, 2024, to come up higher on the Board.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**23<sup>rd</sup> July, 2024**

*Bipul Kumar Tiwari*  
*(Stenographer)*

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**